



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 578/2010

COMMISSIONER OF INCOME TAX Appellant
Through Mr.Sanjeev Sabharwal, Adv.

versus

MICROMATIC MACHINE PVT LTD Respondent
Through None

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MADAN B. LOKUR

% **ORDER**
31.05.2010

Heard Mr.Sanjeev Sabharwal, learned counsel for the Revenue. He has fairly stated that the controversy that has arisen in this appeal is covered by the decision rendered in *ITA No. 587/2010 (Commissioner of Income Tax v. Micromatic Machine Tools P. Ltd.)* decided on 19th May, 2010.

In view of the aforesaid, the appeal, being devoid of merit, stands dismissed in limine.

Prish
CHIEF JUSTICE

Madan Lokur
MADAN B. LOKUR, J

MAY 31, 2010
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